

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "B", PUNE

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
MS. ASTHA CHANDRA, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.883/PUN/2024

निर्धारण वर्ष / Assessment Year : 2006-07

ITO, Pune	Vs.	Purple Developers, Cloud 9, NIBM Road, Kondhwa, Pune 411 048 Maharashtra PAN : AAGFP4055J
Appellant		Respondent

Assessee by : Shri Suhas Bora
Revenue by : Shri Sourabh Nayak
Date of hearing : 24.07.2024
Date of pronouncement : 25.07.2024

आदेश / ORDER

PER INTURI RAMA RAO, AM:

This is an appeal filed by the Revenue directed against the order of the CIT(A)-26, Mumbai dated 04.05.2010 for the assessment year 2006-07.

2. The Revenue had filed the present appeal impugning the same order of CIT(A)-26, Mumbai dated 04.05.2010 for the assessment year under consideration. We find that the Tribunal in ITA No.1059/PUN/2010 filed by the Revenue has already disposed of the

appeal vide order dated 14.11.2023 and therefore, the present appeal is treated as 'Infructuous' and hence dismissed as such.

3. In the result, the appeal filed by the Revenue is dismissed.

Order pronounced on this 25th day of July, 2024.

sd/-

(ASTHA CHANDRA)
JUDICIAL MEMBER

sd/-

(INTURI RAMA RAO)
ACCOUNTANT MEMBER

Pune / Dated : 25th July, 2024.

Satish

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT concerned.
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "B" बेंच, पुणे / DR, ITAT, "B" Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.